

may be issued prescribing the following :

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(iii) A matriculate ex-servicemen with 10 years service to be deemed educationally qualified for reserved Class III posts where prescribed qualification is a degree."

Action on this, and generally for relaxation in educational qualification to improve induction of ex-servicemen was to be taken by the State Governments.

Separately the Central Government had prescribed relaxation in educational qualification *vide* DP and AR notification No. 39016/10/79-Estt. (C), dated 15-12-79.

These have again been recently amended to dispense with graduation as an entrance qualification for Group C posts in favour of those ex-servicemen who are matriculates (or have a Special Certificate from the Services) and have put in 15 years service.

Causes for Delay in Decision-Making

4998. SHRIMATI USHA CHOUDHARI : Will the PRIME MINISTER be pleased to state :

(a) whether the Ministry in a recent review held that reduction of paper work, non-accumulation of records etc. are necessary for administrative reforms;

(b) whether the review also identified the causes for delay in decision-making;

(c) if so, the details of the review; and

(d) the reaction of Government thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI P. CHIDAMBARAM) : (a) to (c). A conference of senior officers in charge of O and M functions in central ministries organised by the Ministry of Personnel, Public Grievances and Pensions in January, 1986 recommended that a reduction in paper work and records, among others, was necessary to speed up decision-making in Government. Some of the other factors identified as contributing

to delay in decision-making were multi-level examination of cases, lack of standardisation in forms and too many reports and returns. The recommendations made by the conference for streamlining the administrative work and reducing delay were :

—decentralisation of the decision making process and enlargement of level jumping in government offices;

—elimination of noting in routine and simple cases through the use of standardised process sheets;

—review of administrative forms to bring about standardisation and rationalisation;

—review of all reports and returns so as to reduce their numbers and periodicity and to bring in a system of reporting by exception;

—increasing us of officer-oriented pattern of functioning;

—reduction in the preservation periods for various categories of records through a thorough review of retention schedules; and

—intensified drives for reviewing and weeding out of accumulated records.

(d) The Department of Administrative Reforms and Public Grievances is following up the implementation of the above recommendations with individual ministries.

Drug Addicts

4999. SHRI SUNIL DUTT :
SHRI JAGANNATH PATNAIK :
SHRI C. MADHAV REDDI :
SHRI LAKSHMAN MALLICK :

Will the Minister of WELFARE be pleased to state :

(a) whether it is a fact that drug trafficking has been increasing in the country and many people are becoming victims of these dealy drugs:

(b) whether any survey has been conducted to know the number of drugs addicts;

(c) if so, the details of the statistics collected so far;

(d) the steps taken or proposed to be taken by Government to check this menace;

(e) the arrangements made for the cure from drug addiction and rehabilitation of the drug addicts; and

(f) the progress made in the matter so far ?

THE DEPUTY MINISTER IN THE MINISTRY OF WELFARE (SHRI GIRIDHAR GOMANGO) : (a) to (c). No such assessment is available. However, this Ministry has commissioned in January, 1985 a study of the drug abuse situation amongst students in four Metropolitan cities and five other towns of the country the results of which are expected to be available by mid 1986.

(d) A statement is annexed.

(e) and (f). The position in this regard is indicated in Paras 6 and 7 of the enclosed statement.

Statement

1. The Government has been continuously making efforts to educate people about ill effects of drinking and drug abuse by publicity through mass communication media and also by encouraging voluntary organisations through grants for educative publicity.

2. Sponsored radio programme entitled 'NAYA SAVERA' has been launched since 14.11.1983 to create awareness about the social welfare programmes. It also disseminates message against drinking and drug abuse.

3. For the direct benefit of the student community, essay and debate competitions against drinking and drug abuse have been sponsored by this Ministry at University level during, 1983-84.

4. To make the publicity more interesting, TV play competitions have been sponsored by this Ministry in the Universities corresponding to 9 regional TV stations in 1984-85. Cash prizes of the value of Rs. 5,000, Rs. 3,000 and Rs. 2,000 have been offered to the top three prize winning teams in each region. Besides, grant-in-aid of Rs. 5,000 has been offered to each host University.

5. The State Governments/U.T. Administrations have been impressed upon to request the University authorities to mount a special vigil against drinking and drug abuse in the University campuses/hostels. It has been further requested that whenever information regarding the abuse of these drugs in educational institutions comes to their notice, the law enforcement agencies in the State may be promptly informed. The State Governments have also been requested to undertake mass educational and motivational programme so that the people could be weaned away from the habit of consumption of narcotic drugs and psychotropic substances.

6. The facilities for treatment of drug addicts are, at present, inadequate. The Ministry of Health and Family Welfare recently set-up in 3.1.86 an expert Committee to go into this question and submit their report within a period of three months. However, to supplement the treatment facilities, this Ministry has already organised four de-addiction camps through a voluntary organisation during the period from 22.6.85 to 8.12.85. One such camp was held in Delhi in June-July, 1985. About 202 drug addicts were benefitted. Recently, more such camps have been funded.

7. Recently, seven Councelling Centres for drug addicts were sanctioned to four Delhi based voluntary organisations on 30.12.85. These counselling centres will take care of a number of aspects, such as, provision of rehabilitation cover, supply of information regarding sources of treatment, coordination with other rehabilitation centres, data collection and storage, dissemination of data, liaison with enforcement agencies and support of individual and group thereby etc.

8. A Five Day Orientation Programme on drug abuse was organised in January, 1986 for social workers by the T.T. Ranganathan Clinical Research Foundation, Madras, which is a private institution doing a communication job in the field of drug addiction treatment and alcoholism. The necessary funds for this purpose were provided by this Ministry. Nineteen social workers from Delhi attended this Orientation Programme. This Orientation Programme has been very useful. Another such programme is being organised from 14th to 18th April, 1986.

9. An Inter-Ministrial Group has been set up to review and monitor the drug abuse situation and advise corrective measures. This Group is headed by Secretary, Ministry of Welfare and representatives from the Ministries of Home, Health, Finance, Information and Broadcasting and Department of Education are its members.

10. A 'Nucleus Group' has also been set up in the Ministry of Information and Broadcasting to carefully plan the media campaign about the drug abuse.

11. The recently enacted Act, namely, 'the Narcotic Drugs and Psychotropic Substances Act, 1985, which came into force in the country with effect from 14.11.1985 provides for stringent penalties for drug trafficking offences. A publicity campaign for advertising the penal provisions contained in the aforesaid Act has also been undertaken by DAVP. For this purpose the necessary funds have been provided by the Ministry of Finance.

**Restoration of suspended cases of
Swatantrata Sainik Samman
Pension**

5000. SHRI SUDARSAN DAS : Will the Minister of HOME AFFAIRS be pleased to refer to reply given to Unstarred Question No. 1472 on 5 March, 1986 regarding restoration of suspended cases of Swatantrata Sainik Samman Pension of Assam and state;

(a) whether it is a fact that the Government of Assam at the behest Home Ministry held an enquiry to ascertain the genuinness or otherwise of the remaining cancelled cases of Swatantrata Sainik Samman Pension in 1984;

(b) whether the State Advisory Board for Freedom Fighters on perusal of the enquiry report recommended 61 cases for restoration as first instalment;

(c) whether it is a fact that only 23 cases out of the 61 cases recommended has been cleared by the Government uptil now; and

(d) if so, the reason for delay in clearing the remaining cases ?

**THE MINISTER OF STATE OF THE
MINISTRY OF COMMUNICATIONS**

**AND THE MINISTER OF STATE IN THE
MINISTRY OF HOME AFFAIRS (SHRI
RAM NIWAS MIRDHA) :** (a) Yes, Sir.

(b) No, Sir. The State Government in the first instance recommended 498 and later another 61 cases for restoration of Swatantrata Sainik Samman Pension.

(c) Yes, Sir.

(d) The State Government in March 1985 suggested withholding Pension in 33 cases and recommending only 28 out of above 61 cases. Pension in 23 cases was restored in 1985. Pension in five cases was not restored due to discrepency in Co-prisoners' certificate.

**Expansion of Indian Rare Earth
Factory**

5001. SHRI N. DENNIS : Will the PRIME MINISTER be pleased to state :

(a) whether there are proposals under the consideration of Government for the expansion of the Indian Rare Earths factory at Manavalakuruchy in Kanya Kumari District;

(b) whether Government would come forward to set up factories to manufacture finished goods of the rare earth minerals available in the area; and

(c) if so, the details thereof ?

**THE MINISTER OF STATE IN THE
MINISTRY OF SCIENCE AND TECHNO-
LOGY AND IN THE DEPARTMENTS OF
OCEAN DEVELOPMENT, ATOMIC
ENERGY, ELECTRONICS AND SPACE
(SHRI SHIVRAJ V. PATIL) :** (a) No, Sir.

(b) The Government have no proposal at present to manufacture finished goods from the rare earth minerals available in the area. Such a proposal will however be considered on merits as and when it comes up.

(c) Does not arise

**Development of Naval Base in Diago
Garcia by USA**

5002. SHRI K. KUNJAMBU : Will the Minister of DEFENCE be pleased to state :